

(b) 5-10 years old	Nil
10-20 years old	1015 Nos.
20-30 years old	Nil
30-40 years old	Nil
40-60 years old	36 Nos.

(c) and (d) No formal enquiry has been conducted. However, extensive repairs are being carried out mostly in the quarters constructed under "Crash Housing Programme" because of corrosion of steel spalling of concrete.

Notices to Allottees of DDA Flats

4415. SHRI BACHI SINGH RAWAT 'BACHDA' : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether DDA has issued notices to the allottees of Janta/LIG flats under Hire-Purchase scheme for payment of pending instalments and penalty accrued thereon;

(b) if so, the action the Government propose to take against those who have so far not cleared their pending dues;

(c) whether the Government propose to take the similar action against those who have paid the pending instalments but not paid the penalty accrued thereon;

(d) whether the Government are considering to write-off the penalty in the case of allottees of Janta flats who have paid their pending instalments in view of their financial conditions; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA) : (a) Yes, Sir.

(b) DDA has reported that as per policy, it initiates eviction proceedings under relevant provisions of Punjab Land Revenue Act and P.P. (Act) after giving the defaulter allottees due opportunity to clear their dues by way of issue of defaulter notices with usual penalty as per terms of allotment letters. It may, however, be added that DDA, with a view to provide relief to its allottees, had launched three Hire Purchase Penalty Relief Schemes from time to time. Last such scheme was scheduled to come to an end on 30.6.98. The Government has decided to extend this scheme for a period of six months beyond 30.6.98 under which 37% relief is allowed on the penalty amount. It has also been decided that this will be the last and final relief scheme and if the defaulter allottees fail to avail of this

opportunity to settle their over dues to DDA, their allotment shall be cancelled by following the prescribed procedure by DDA.

(d) No such proposal is under consideration of the Government.

(e) In view of reply to part (d) above, the question does not arise.

[Translation]

Allotment of Government Accommodation

4416. SHRI PRADEEP KUMAR YADAV : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the allotment of Government accommodation to one type above the entitlement was made during the years 1991-95;

(b) if so, whether safety has been provided to all the allottees of higher allotment than eligibility under validation of Out-of-Turn Allotment Ordinance, 1997; and

(c) if not, the number of the allottees who are deprived of and the time by which such orders are likely to be issued ?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI) : (a) Yes, Sir.

(b) The Out of Turn Allotment of Govt. Residences (Validation) Ordinance, 1997 was promulgated on 21.6.97 for validating out of turn allotment made during the years 1991-95. As per clause 3(5)(c) of the said Ordinance, no protection against eviction is available to out of turn allottees where such allotment is of a higher type of Govt. residence than their entitlement.

(c) The number of such allottees is 45. The question of issuing orders providing protection against eviction to such allottees does not arise in view of reply against part (b) above.

[English]

Rural Infrastructure Development

4417. SHRI MUKUL WASNIK :
SHRI ARJUN SETHI :

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether any funds have been provided to states for Rural Infrastructure Development during 1996-97 and 1997-98; and

(b) if so, the details thereof, State-wise ?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI BABAGOUDA PATIL) : (a) and (b) The Ministry of Rural Areas and Employment does not have a separate Programme for 'Rural Infrastructure Development'. However, under Jawahar Rozgar Yojana (JRY) and Employment Assurance Scheme (EAS), creation of community assets is a secondary objective, the primary objective being creation of wage-

employment. In addition, drinking water facilities are provided under Accelerated Rural Water Supply Programme (ARWSP). Under Integrated Rural Development Programme (IRDP), upto 20% (25% in the North East) of the programme funds can be utilised by the District Rural Development Agencies (DRDAs) for creation of programme infrastructure. The State-wise details of Central allocation made under these programmes during the year 1996-97 and 1997-98 are given in the attached statement.

Statement

Central Allocation made under major Rural Development Programmes during last two years, 1996-97 and 1997-98

(Rs. in lakhs)

Sl.No.	State/UTs.	JRY		EAS*		ARWSP		IRDP**	
		1996-97	1997-98	1996-97	1997-98	1996-97	1997-98	1996-97	1997-98
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	13897.91	15528.39	20110.00	16740.00	66.18	7964.00	4168.21	4306.11
2.	Arunachal Pradesh	142.64	159.37	1701.00	1890.00	12.00	1444.00	311.72	322.03
3.	Assam	4574.54	5111.22	10820.00	8592.00	20.26	2438.00	1371.75	1417.12
4.	Bihar	27260.46	30458.60	21245.00	18234.00	77.95	9380.00	8109.12	8377.40
5.	Goa	154.12	172.20	80.00	140.00	1.89	227.00	70.94	73.29
6.	Gujarat	5101.00	5699.44	5850.00	4320.00	41.97	4672.00	1529.61	1580.22
7.	Haryana	1225.45	1369.22	2680.00	2670.00	24.41	1746.00	367.67	379.83
8.	Himachal Pradesh	489.73	547.18	1590.00	2550.00	13.31	1568.00	119.89	123.86
9.	Jammu & Kashmir	995.14	1111.89	3860.00	4700.00	36.88	4395.00	499.55	516.08
10.	Karnataka	9332.27	10427.12	11560.00	10600.00	60.87	7325.00	2797.45	2890.00
11.	Kerala	3395.33	3793.66	2850.00	3989.00	30.95	3724.00	1018.07	1051.75
12.	Madhya Pradesh	17611.61	19677.78	22670.17	21507.85	73.27	8817.00	5282.69	5457.47
13.	Maharashtra	15150.04	16927.42	6730.00	11334.51	88.10	10802.00	4543.87	4694.20
14.	Manipur	182.82	204.27	1080.00	810.00	4.40	529.00	224.80	232.24
15.	Meghalaya	213.92	239.02	490.00	220.00	4.72	568.00	238.78	246.68
16.	Mizoram	90.12	100.69	1200.00	800.00	3.37	406.00	100.91	104.25
17.	Nagaland	229.31	256.21	2786.00	2100.00	4.22	422.00	167.85	173.40
18.	Orissa	11274.49	12597.20	16427.55	14721.58	34.68	4173.00	3381.92	3493.81
19.	Punjab	871.51	973.75	980.00	1840.00	11.05	1330.00	260.76	269.39
20.	Rajasthan	7317.12	8175.55	10390.00	9265.00	103.87	8732.00	2194.00	2266.59
21.	Sikkim	83.49	93.28	220.00	220.00	3.72	372.00	27.97	28.90

1	2	3	4	5	6	7	8	9	10
22. Tamil Nadu		12563.97	14037.96	14725.00	18720.00	52.47	6314.00	3768.57	3893.25
23. Tripura		237.46	265.32	2160.00	1440.00	4.18	503.00	320.71	331.32
24. Uttar Pradesh		33367.93	37841.25	21304.75	31448.06	122.78	14775.00	10158.25	10494.33
25. West Bengal		12455.47	13916.74	10170.00	7790.00	47.40	5704.00	3736.10	3859.71
26. A & N Islands		84.41	94.31	0.00	80.00	0.25	12.50	70.94	73.29
27. D & N Haveli		45.81	51.18	60.00	30.00	0.15	12.50	14.99	15.49
28. Delhi		26.99	0.00	20.00	0.00	0.30	5.00	0.00	0.00
29. Daman & Diu		82.64	30.16	0.00	0.00	0.10	12.50	57.95	28.90
30. Lakshadweep		0.00	47.28	140.00	0.00	0.00	12.50	27.97	7.22
31. Pondicherry		42.32	92.34	60.00	60.00	0.20	5.00	6.99	59.87
All India		179000.02	200000.00	193959.47	196872.00	945.90	108190.00	54950.00	56768.00

* This relates to release of funds allocations are not made under EAS.

** The figures represent the allocation for the programme as a whole.

[Translation]

Non-Stoppage of Goods Train

4418. SHRI DADA BABURAO PARANJPE : Will the Minister of RAILWAYS be pleased to state :

(a) whether a goods train started from Jabalpur on April 28, 1998 crossed Katani Station inspite of having stoppage signal;

(b) if so, whether any inquiry has been conducted in this regard; and

(c) if so, the outcome of the inquiry and the action taken against the guilty official ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) to (c) The Bogey Hopper Truck Goods train from Jabalpur started from Dundi station on 28.4.1998 and while on run passed Katni Station with signals 'at danger'. The incident has been enquired by the Officers of Zonal Railway who have fixed the responsibility on the Carriage & Wagon staff of Jabalpur and the Driver of the Goods train. The responsible staff have been taken up under Discipline and Appeal Rules.

Exploration of Minerals

4419 SHRI CHANDRASHEKHAR SAHU Will the Minister of STEEL AND MINES be pleased to state :

(a) the minerals being exploited so far in the country, State-wise;

(b) the basis of royalty being paid to the respective States on these minerals;

(c) whether the State Government of Madhya Pradesh has forwarded any proposal urging enhancement in royalty on minerals; and

(d) if so, the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS) : (a) Information regarding minerals being exploited State-wise is given in the attached statement.

(b) to (d) Under the provisions of Section 9(1) & (2) of the Mines and Minerals (Regulation & Development) Act, 1957, the holder of a mining lease has to pay royalty in respect of any mineral removed or consumed by him or his agent, etc. from the leased area at the rate specified in respect of that mineral in the Second Schedule to the said Act. The royalty on major minerals (excluding coal and lignite), is charged on unit of production basis or ad valorem basis. The current rates of royalty on major minerals other than coal and lignite have been revised vide Government of India Gazette Notification GSR No 214(E) dated 11.4.97 copy of which has been laid on the Table of the House on 8.5.97. Such revision was based on the recommendations of the Study Group constituted by the Government of India in 1995 for revision of royalty on major minerals (other than coal & lignite). The said